

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

**Petition No. MP/013/2014**

**Date: 22.7.2014**

To,

The Executive Director (Commercial),  
North Eastern Electric Power Corporation Ltd.,  
Brookland Compound, Lower New Colony,  
Shillong – 793 003

**Subject:       Petition No. MP013/2014-Petition for allowing recovery of energy Charge shortfall during the period of 2009-14 as well as the modification of design energy for the succeeding years for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).**

**Ref:           (1) Your letter No. NEEPCO/ED/COMML/T-114/Part/2013-14/444 dated 17.7.2014**

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With reference to your letter dated 17.7.2014 in the above mentioned subject, I am directed to inform you that your prayer have been considered and the time for submitting the verified data (as per ROP dated 20.5.2014) has been extended upto 18.9.2014. No further request for extension of time shall be entertained. If no information is filed within the above said date, the matter shall be considered based on available records.

Yours faithfully,

**-sd-**

(B. Sreekumar)  
Deputy Chief (Law)